

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT OF COMMERCE

NOTIFICATION No. 69 (RE-2010)/2009-14

New Delhi, Dated: 1<sup>st</sup> September, 2011

S.O. (E) In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy, 2004-09, the Central Government hereby makes the following amendments in Schedule-I (Imports) to the ITC (HS) Classifications of Export and Import Items:

2. Import Licensing Note No, (4) at the end of Chapter 25, will be amended to read as under:

“(4) Import of Marble, classified under Chapter 25 and 68, from Bhutan shall be subject to a combined annual quota of 10 lakh sq ft( 5882 MT). The quota shall come into effect immediately and shall operate on a financial year basis. Monitoring and allocation of the quota shall be made by the Government of Bhutan.”

3. Import Licensing Note No. (2) at the end of Chapter 68 will be amended to read as under:

“(2) Import of Marble, classified under Chapter 25 and 68, from Bhutan shall be subject to a combined annual quota of 10 lakh sq ft( 5882 MT). The quota shall come into effect immediately and shall operate on a financial year basis. Monitoring and allocation of the quota shall be made by the Government of Bhutan.”

4. Effect of this notification:

The annual quota for import of marble from Bhutan will now be 5,882 MTs. Previously it was 1847 MTs.

(Anup K. Pujari)  
Director General of Foreign Trade  
E-mail: dgft@nic.in

(Issued from File No. 01/89/180/35/AM 09/ PC-II A)